Bill No. 73 of 2019

THE CONSTITUTION (AMENDMENT) BILL, 2019

By

SHRI RAVI KISHAN, M.P.

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BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Amendment) Act, 2019.

Short title.

2. Article 44 of the Constitution shall be omitted.

Omission of article 44.

3. After Part IVA of the Constitution, the following Part and articles thereunder shall be Insertion of 5 inserted, namely:-

new Part IVB.

"PART IVB

UNIFORM CIVIL LAW

51B. In this Part, unless the context otherwise requires, "the State" has the same Definition. meaning as in Part III.

10 **51C.** The State shall secure for the citizen a uniform civil code throughout the territory of India.".

Uniform civil code for the citizens.

STATEMENT OF OBJECTS AND REASONS

The Constitution makers, while framing the Constitution of India, gave a direction to the Government that they should try to make uniform civil laws for all citizens throughout the country. The intention behind this was that when secularism was the avowed object of the Constitution, there should not be various civil laws based on different religions. Moreover, our country is not a theocratic State. It has no State religion. However, various civil laws in force at present are based on different religions.

As the direction to the Government to make uniform civil law is in the Directive Principles of State Policy, it is not enforceable in any court of law and as such no attempt has been made to bring uniform civil code. To ensure uniformity, equality and social justice, it is imperative that a uniform civil code should be brought at the earliest. This Bill, accordingly, seeks to amend the Constitution.

New Delhi; RAVI KISHAN *June* 6, 2019.

ANNEXURE

EXTRACT FROM THE CONSTITUTION OF INDIA

LOK SABHA

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further to amend the Constitution of India.

(Shri Ravi Kishan, M.P.)